

RATIFIED

Minutes of Meeting No.26/12 scheduled on 06.03.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 26/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 06.03.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1	Shri K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (ME)	736A		DC(MSME),N.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:17.04.2012
	Decision : As per DIPP UO note dated 01.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.04.2012: - 1. To indicate flow chart of export product providing net weight of each import item in it. 2. Process flow chart of manufacturing process starting from first Raw Material to be taken and so on, indicating stage wise wastage of each raw material in quantity terms. 3. Weight of import item No.1- 4 & 9 and numbers of staple Pins in each Box.			

2	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:17.04.2012
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.04.2012.			

3	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:17.04.2012
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.04.2012.			

	Case No.:21/18/80-ALC2/2010			Status:
		Party Name:BHARAT HEAVY	Meet No/Date:26/80-	Deferred

4		ELECTRICALS LIMITED	ALC2/2011 06.03.2012	
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:17.04.2012
Decision : The Committee noted that a copy of firm's reply dt.20.02.2012 has been sent to DHI for examination and comments. The case is to be re-listed on 17.04.2012.				

5	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:17.04.2012
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.04.2012.				

6	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:17.04.2012
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.04.2012.				

7	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	
Decision : The Committee deliberated the written comments of DIT received vide their UO Note No.17(77)/2011-IPHW dated 14.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- “The items proposed for import under subject advance authorization are to be allowed on net to net basis with accountability clause”. The RLA may take necessary action accordingly.				

8	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: withdrawn
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	
Decision : The Committee observed that the case is already discussed/approved in NC held on 31.01.2012 and decided to withdraw the case.				

9	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:17.04.2012

Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.04.2012.

10	Case No.: 25/35/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:17.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

11	Case No.: 53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:17.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

12	Case No.: 36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No. 30(93) 2011-ME dated 02.03.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import item at Sl. No. 1 to be allowed on net-to-net basis, with accountability clause. 2. Import of item at Sl. No. 2 and 3 to be allowed on net content basis without any wastage i.e. 1 Kg/Kg content in export product. The RLA may take necessary action accordingly.				

13	Case No.: 30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: withdrawn
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	
Decision : The Committee observed that the case is already discussed/approved in NC held on 07.02.2012 and decided to withdraw the case.				

14	Case No.: 27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:17.04.2012
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.04.2012.				

15	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	Defer Date:17.04.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.			

16	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	Defer Date:17.04.2012
	Decision : The Committee noted that a copy of firm's reply dated 21.01.2012 has been sent to DHI for examination and comments. The case is to be re-listed on 17.04.2012.			

17	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRAMANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:17.04.2012
	Decision : The Committee noted that a copy of firm's reply dated 08.02.2012 has been sent to MSME on 16.02.1012 for examination and comments and case under examination with MSME. The case is to be re-listed on 17.04.2012.			

18	Case No.:16/38/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	Defer Date:17.04.2012
	Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and requested to send a Team to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 17.04.2012.			

19	Case No.:43/1/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00926/AM11/	RLA File :22/24/040/00090/AM11/	Lic.No/Date:2210010955 04.02.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated06.03.2012 & taking cue from SION C-1647, decided to ratify the norms of the subject Authorization by allowing import items at 1.05 kg/kg content in the export product. The RLA may take necessary action accordingly.			

20	Case No.:42/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00844/AM11/	RLA File :03/95/040/00874/AM11/	Lic.No/Date:0310616717 18.02.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated06.03.2012			

decided to ratify the norms as per SION C-1647 and allowed import items at 1.05 Kg/kg content in the export product. RA to obtain specific details of export product and weight from the firm and incorporate in the subject Authorization.

The RLA may take necessary action accordingly.

21	Case No.: 32/1/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Rejected
	HQ File :01/80/050/00915/AM11/	RLA File :07/24/040/00449/AM11/	Lic.No/Date:0710077436 18.02.2011	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.28.12.2011 and subsequent reminder 09.02.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

22	Case No.: 30/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00136/AM12/	RLA File :03/95/040/00945/AM11/	Lic.No/Date:0310620136 08.03.2011	Defer Date:17.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

23	Case No.: 31/40/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:17.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

24	Case No.: 12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/	Lic.No/Date:0510286112 15.03.2011	Defer Date:17.04.2012
Decision : The representatives of the firm Shri Satish Ghildyal, Head - SCM appeared before the Committee for personal hearing and explained their case. The Committee deliberated the details of the case and decided to ask the firm to furnish details of Keys to DHI for examination and comments. The Committee also desired that the firm may furnish data from enterprise management system for the said inputs / outputs. The case is to be re-listed on 17.04.2012.				

25	Case No.: 23/5/80-ALC2/2011	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:26/80- ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00059/AM12/	RLA File :03/95/040/00090/AM12/	Lic.No/Date:0310630441 10.05.2011	Defer Date:17.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

26	Case No.:32/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00138/AM12/	RLA File :11/24/040/00009/AM12/	Lic.No/Date:1110024726 11.05.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note No.3(80)/10-TSW(B)/65 dated 07.02.2012 decided to ratify the norms in respect of the subject advance authorization as under:- Export Product 5x270 MW Steam Turbine, India Bulls TPP (2665.3 MT) Nasik Inputs: 1. 1120 Nos. of LP Blades (19.3 MT) to be allowed on net to net basis. 2. Total weight 370 MT CS Plates (More than 90 MM thick) to be allowed with 30% wastage and 1/3 recovery. The RLA may take necessary action accordingly.			

27	Case No.:15/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00121/AM12/	RLA File :04/24/040/00046/AM12/	Lic.No/Date:0410124251 20.05.2011	Defer Date:17.04.2012
	Decision : The Committee noted that a copy of firm's additional reply dt.02.03.2012 has been sent to DHI on 02.03.2012 and the case is under examination of DHI. The case is to be re-listed on 17.04.2012.			

28	Case No.:16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00122/AM12/	RLA File :04/24/040/00045/AM12/	Lic.No/Date:0410124249 20.05.2011	Defer Date:17.04.2012
	Decision : The Committee noted that a copy of firm's additional reply dt.02.03.2012 has been sent to DHI on 02.03.2012 and the case is under examination of DHI. The case is to be re-listed on 17.04.2012.			

29	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:17.04.2012
	Decision : The Committee noted that a copy of firm's additional reply dt.02.03.2012 has been sent to DHI on 02.03.2012 and the case is under examination of DHI. The case is to be re-listed on 17.04.2012.			

30	Case No.:2/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00197/AM12/	RLA File :03/94/040/00034/AM12/	Lic.No/Date:0310633321 27.05.2011	
	Decision : The Committee deliberated the written comments of DIT received vide their UO Note No.17(62)/2011-IPHW dated 07.02.2012 decided to ratify the norms on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

31	Case No.:3/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00198/AM12/	RLA File :03/94/040/00035/AM12/	Lic.No/Date:0310633340 27.05.2011	
	Decision : The Committee deliberated the written comments of DIT received vide their UO Note No.17(62)/2011-IPHW dated 14.02.2012 decided to ratify the norms on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

32	Case No.:35/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00141/AM12/	RLA File :03/95/040/00125/AM12/	Lic.No/Date:0310633816 31.05.2011	Defer Date:17.04.2012
	Decision : The Committee noted that a copy of amendment sheet No.1 received from RA, Mumbai vide their letter dated 01.03.2012 has been sent to DHI for examination and comments and to re-list the case on 17.04.2012.			

33	Case No.:1/7/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00107/AM12/	RLA File :09/24/040/00119/AM12/	Lic.No/Date:0910046990 03.06.2011	Defer Date:17.04.2012
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 06.03.2012 decided to obtain the details of net weight of items made of Pipes & Plates and the case is to be re-listed on 17.04.2012.			

34	Case No.:14/10/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00209/AM12/	RLA File :61/24/040/00012/AM12/	Lic.No/Date:6110000627 08.06.2011	Defer Date:17.04.2012
	Decision : The Committee noted that the firm has not replied vide this office letter dated 07.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 17.04.2012.			

35	Case No.:13/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00119/AM12/	RLA File :03/95/040/00126/AM12/	Lic.No/Date:0310635194 09.06.2011	Defer Date:17.04.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.			

36	Case No.:1/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00196/AM12/	RLA File :03/94/040/00231/AM12/	Lic.No/Date:0310635806 13.06.2011	

Decision : The Committee deliberated the written comments of DIT received vide their UO Note No.17(62)/2011-IPHW dated 14.02.2012 and decided to ratify the norms on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

37	Case No.:20/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00126/AM12/	RLA File :05/23/040/00102/AM12/	Lic.No/Date:0510293271 14.06.2011	Defer Date:17.04.2012
	Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and requested to send a Team to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 17.04.2012.			

38	Case No.:15/10/80-ALC2/2011	Party Name:LALITHA & COMPANY PAPER PRODUCTS PVT LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	Defer Date:17.04.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 16.02.2012 to MSME for examination and comments and the case is to be re-listed on 17.04.2012.			

39	Case No.:41/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00147/AM12/	RLA File :05/23/040/00111/AM12/	Lic.No/Date:0510293870 20.06.2011	Defer Date:17.04.2012
	Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and requested to send a Team to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 17.04.2012.			

40	Case No.:2/13/80-ALC2/2011	Party Name:RAJ ENGINEERING CO	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00247/AM12/	RLA File :03/95/040/00153/AM12/	Lic.No/Date:0310639510 30.06.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description, quantities and weights of export products to be specified as per list enclosed at Annexure. 2. Quantity of import item to be allowed as 1.05 Kg/kg content in the export product. The RLA may take necessary action accordingly.			

41	Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	Defer Date:17.04.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The			

Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

42	Case No.:8/10/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00203/AM12/	RLA File :31/82/040/00099/AM12/	Lic.No/Date:3110049329 20.07.2011	Defer Date:17.04.2012
	Decision : The Committee noted that the firm has requested vide their letter dt.03.03.2012 for postponement of P.H. to 17.04.2012 instead of 06.03.2012. The Committee therefore decided to defer the PH and to re-list the case on 17.04.2012.			

43	Case No.:15/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00227/AM12/	RLA File :03/95/040/00283/AM12/	Lic.No/Date:0310643331 20.07.2011	Defer Date:17.04.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.			

44	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:17.04.2012
	Decision : The Committee decided to forward a copy of firm's reply dt.06.03.2012 to DIPP for examination and comments and the case is to be re-listed on 17.04.2012.			

45	Case No.:4/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00249/AM12/	RLA File :05/24/040/00169/AM12/	Lic.No/Date:0510299731 17.08.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 06.03.2012 & taking cue from SION C-1647, decided to ratify the norms of import item at Sl. No. 1 by allowing import items at 1.05 kg/kg content in the export product and balance components to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

46	Case No.:5/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00250/AM12/	RLA File :05/24/040/00170/AM12/	Lic.No/Date:0510299733 17.08.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 06.03.2012 & taking cue from SION C-1647, decided to ratify the norms of subject Authorization by allowing import items at 1.05 kg/kg content in the export product and balance components to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

Case No.:34/14/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
HQ File :01/80/050/00288/AM12/	RLA File :03/95/040/00346/AM12/	Lic.No/Date:0310649471 19.08.2011	

Decision : The Committee deliberated the written comments of DHI received vide their UO Note No.3(34)/10-TWS(B)/90 dated 05.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product:

Piping for 2x660 MW Steam Turbine Generator, 2 Sets, (Weight 2089.30 MT) for Nigrie, Singrauli, JPVL

Import items :

Sl. No.	Item	Total Quantity in MT (% wastage)
1&2	Pipe fitting / forged components	Net to net, nil wastage
3	A S Pipe	411(2%)
4	CS Pipe	1245(2%)
5	Wielding Electrode	23.0
6	Wire	11.6
7	Flux	13.7
8	A S Plate	9.70(5%)

The RLA may take necessary action accordingly.

48	Case No.: 4/19/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00372/AM12/	RLA File :04/24/040/00129/AM12/	Lic.No/Date:0410127409 25.08.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:- 1. Export products falls under the list of SCOMET items and would require export Licence. 2. Net empty export weights of 312 Kgs., 908 Kgs., 582 Kgs. & 1332 Kgs. may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 3. Quantity of import item at S.No. 1 may be allowed as 1052 Mtrs. (330 Kgs.) inclusive of 2 % wastage. 4. Word “relevant” may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 723.399 Kgs. inclusive of 2 % wastage. 5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 19 Kgs. on net to net basis. 6. Weights of 492 Kgs. & 239 Kgs. may be specified with the quantities of import items at Sl. No. 4 & 5 respectively. 7. Import items at Sl. No 4 & 5 may be allowed on net to net basis. The RLA may take necessary action accordingly.			

	Case No.: 5/19/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00373/AM12/	RLA File :04/24/040/00132/AM12/	Lic.No/Date:0410127411 25.08.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-			

49	1. Export products falls under the list of SCOMET items and would require export Licence. 2. Net empty export weights of 1030 Kgs. & 23280 Kgs. may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 3. Quantity of import item at S.No. 1 may be allowed as 333 Mtrs. (266 Kgs.) inclusive of 2 % wastage. 4. Quantity of import item at S.No. 2 may be allowed as 13173 Mtrs. (9505 Kgs.) inclusive of 2 % wastage. 5. Quantity of import item at S.No.4 may be allowed as applied for i.e. 10 Kgs. on net to net basis. 6. Weights of 160 Kgs., 1093 Kgs., 1121 Kgs., 813 Kgs., 2269 Kgs., 74 Kgs., 58 Kgs, 47 Kgs., 16 Kgs. & 7 Kgs. may be specified with the quantities of import items at Sl. No. 3 & 5 to 13 respectively. 7. Import items at Sl. No. 3 & 5 to 13 may be allowed on net to net basis.		
	The RLA may take necessary action accordingly.		

50	Case No.:37/14/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00291/AM12/	RLA File :03/95/040/00394/AM12/	Lic.No/Date:0310650993 30.08.2011	Defer Date:17.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

51	Case No.:16/24/85-ALC3/2011	Party Name:VELANKANI INFRASTRUCTURE & PROJECTS PVT LTD,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/85/050/00138/AM12/	RLA File :07/24/040/00209/AM12/	Lic.No/Date:0710082007 05.09.2011	Defer Date:17.04.2012
Decision : The Committee noted that the firm did not appear in the Personal Hearing and decided to give a last opportunity to the firm to appear in personal hearing and explain this case. The firm may be called for on 17.4.2012 and to re-list the case on 17.04.2012.				

52	Case No.:2/19/80-ALC2/2011	Party Name:SREE ATREYA ENTERPRISES	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00370/AM12/	RLA File :04/24/040/00170/AM12/	Lic.No/Date:0410128603 27.09.2011	Defer Date:17.04.2012
Decision : The Committee deliberated the written comments received from DHI vide their UO note dated 06.03.2012 decided to call further information from the firm as per Sl. No. 4 & 5 of SDF and to re-list the case on 17.04.2012.				

53	Case No.:9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date:17.04.2012
Decision The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

54	Case No.:19/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00338/AM12/	RLA File :03/95/040/00425/AM12/	Lic.No/Date:0310657607 03.10.2011	Defer Date:17.04.2012
Decision : The Committee noted that the firm has not replied vide this office letter dated 16.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing				

which their case will be rejected without any further notice. The case is to be re-listed on 17.04.2012.

55	Case No.: 6/19/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00374/AM12/	RLA File :05/23/040/00265/AM12/	Lic.No/Date:0510305825 18.10.2011	Defer Date:17.04.2012
Decision : The Committee noted that the firm reply dated 05.03.2012 has been sent to DIPP for examination and comments. The case is to be re-listed on 17.04.2012.				

56	Case No.: 5/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00437/AM12/	RLA File :11/24/040/00034/AM12/	Lic.No/Date:1110026003 24.10.2011	Defer Date:17.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

57	Case No.: 7/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00439/AM12/	RLA File :11/24/040/00036/AM12/	Lic.No/Date:1110026004 24.10.2011	Defer Date:17.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

58	Case No.: 27/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00459/AM12/	RLA File :61/24/040/00045/AM12/	Lic.No/Date:6110000698 24.10.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 06.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import item – Titanium Tubes to be allowed on net to net basis; 2. Import item - Titanium Plates to be allowed with 30% as per AA No.6110000362 dated 13.10.2009 and 3. Rest of items to be allowed as per comments in AA no. 6110000286 dated 6.2.2009. The RLA may take necessary action accordingly.				

	Case No.: 6/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00438/AM12/	RLA File :11/24/040/00033/AM12/	Lic.No/Date:1110026067 03.11.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note No.3(04)/2012-TSW(B)/83 dated 02.03.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export Product: 2x250 MW:</u> 1. HP Heater - 2 Nos and 2. HP Heater - 2 Nos.				

3. RE Joints - 6 Nos.
4. Surface Condenser - 2 Nos.
5. Butterfly valves - 56 Nos.
6. Air Evacuation Unit - 4 Nos.

Import:

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Sl. No.	Export Product	Per unit weight	Imported Raw materials	Quantity allowed in MT (% wastage)
1.	HP Heater No. 5	40.2 MT	Welded Austentic Steel U tube bends Tube Plate (Forging) CS Plates	19 (Nil) 6.2 as applied for# 3.8 (23%)
2	HP Heater No. 6	46.7 MT	Welded Austentic Steel U tube bends Tube Plate (Forging) CS Plates	20 (Nil) 6.2 as applied for# 3.8(23%)
3	RE Joints	68.9 MT	CS Plates	15.82 (27%)
4	Surface Condenser	170 MT	CS Plates Titanium Tube Titanium Cladded Tube Plate	18.51 (27%) 39.6 (Nil) 15.6 (30%)
5	BF Valve	51.4 MT	Ferroform Tubes	30 kg(Nil)
6	BF Valve	Air Evacuating unit (13 MT) All components net to net – Nil wastage		

The RLA may take necessary action accordingly.

60	Case No.:11/19/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00379/AM12/	RLA File :04/24/040/00222/AM12/	Lic.No/Date:0410130298 15.11.2011	
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.				

61	Case No.:11/22/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00443/AM12/	RLA File :05/23/040/00282/AM12/	Lic.No/Date:0510308174 16.11.2011	Defer Date:17.04.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and requested to send a Team to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 17.04.2012.				

	Case No.:18/22/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
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62	HQ File :01/80/050/00450/AM12/	RLA File :31/82/040/00246/AM12/	Lic.No/Date:3110051581 22.11.2011	Defer Date:17.04.2012
	Decision : The Committee noted that the firm has requested vide their letter dt.03.03.2012 for postponement of P.H. to 17.04.2012 instead of 06.03.2012. The Committee therefore decided to defer the PH and to re-list the case on 17.04.2012.			

63	Case No.:24/22/80-ALC2/2011	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00456/AM12/	RLA File :02/24/040/00151/AM12/	Lic.No/Date:0210170116 01.12.2011	Defer Date:17.04.2012
Decision : The Committed noted that a deficiency letter of MSME has been sent to the firm on 05.03.2012 and decided to await the firm's reply. The case is to be re-listed on 17.04.2012.				

64	Case No.:28/22/80-ALC2/2011	Party Name:ENGINEERS TRIO	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00460/AM12/	RLA File :30/24/040/00045/AM12/	Lic.No/Date:3010081270 02.12.2011	Defer Date:17.04.2012
Decision : As per MSME UO note No.30(131) 2011-ME dated 24.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.04.2012: -				
1. Sample of export product wire/Literatuer or catalogue. 2. Weight of single inner wire and single casted stopper. 3. Qty of export product in numbers too. 4. Process of mfg and stage wise wastage there in. 5. Whether stranding is being done at unit's end or otherwise. 6. Wastage justification.				

65	Case No.:42/22/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00474/AM12/	RLA File :07/24/040/00343/AM12/	Lic.No/Date:0710084372 02.12.2011	Defer Date:17.04.2012
Decision : The Committee decided to send a copy of revised application received from the firm on 01.03.2012 to MSME for examination and comments. The case is to be re-listed on 17.04.2012.				

66	Case No.:12/22/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Closed
	HQ File :01/80/050/00444/AM12/	RLA File :05/23/040/00334/AM12/	Lic.No/Date:0510310395 07.12.2011	
Decision : The Committee noted that the firm has informed vide their letter dated 08.02.2012 that the said advance authorization has not been utilized and requested for cancellation of the Advance Authorization. The Committee, therefore, decided to close the case on the part of NC.				

The RLA may take necessary action accordingly

	Case No.:16/22/80-ALC2/2011	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Rejected
	HQ File :01/80/050/00448/AM12/	RLA File :05/23/040/00329/AM12/	Lic.No/Date:0510310399	

67		07.12.2011	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.11.01.2012 and subsequent reminder 10.02.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

68	Case No.: 20/22/80-ALC2/2011	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00452/AM12/	RLA File :34/24/040/00185/AM12/	Lic.No/Date:3410032430 07.12.2011	
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No. 30(113) 2011-ME dated 29.02.2012 decided to ratify the norms in respect of the subject advance authorization as under:- 1. The qty of item of import at Sl. No. 1 i.e. Tin Ingots of Min 99.85% purity to be allowed as 6994.35 Kg inclusive of 1% wastage. 2. The qty of item of import at Sl. No. 2 i.e. Copper Ingots of Min 95% purity and above to be allowed as 49.49 Kg inclusive of 1% wastage. 3. The qty of item of import at Sl. No. 3 i.e. Silver Ingots of Min 99.85% purity & above to be allowed as 21.21 Kg inclusive of 1% wastage. 4. Item at Sl. No. 4 and 5 i.e. Nickel Bar/ ingot and Germanium Bar/Ingots are to be deleted as the firm is not importing them. The RLA may take necessary action accordingly.			

69	Case No.: 32/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00464/AM12/	RLA File :52/24/040/00040/AM12/	Lic.No/Date:5210037266 07.12.2011	Defer Date:17.04.2012
	Decision : The Committee noted that the firm has not reply vide this office letter dated 07.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 17./04.2012.			

70	Case No.: 10/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00442/AM12/	RLA File :04/24/040/00231/AM12/	Lic.No/Date:0410131397 09.12.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 06.03.2012 decided to ratify the norms of the raw material on repeat basis as per advance authorization No.0410124437 dated 27.05.2011 and components are on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

71	Case No.: 15/22/80-ALC2/2011	Party Name:LIFELONGINDIA LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00447/AM12/	RLA File :05/23/040/00327/AM12/	Lic.No/Date:0510310610 09.12.2011	Defer Date:17.04.2012

Decision : The Committee noted that the firm's application has been sent to C&PC on 14.02.2012 and case is under examination with C&PC. The case is to be re-listed on 17.04.2012.

72	Case No.: 9/22/80-ALC2/2011	Party Name:MOTHERSON TECHNO TOOLS LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00441/AM12/	RLA File :05/24/040/00315/AM12/	Lic.No/Date:0510311119 13.12.2011	Defer Date:17.04.2012
	Decision : As per DHI UO note No.3(12)/2012-TSW(B)/57 dated 01.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.04.2012: - 1. Size and weight of each export product in case of brazed CBN insert and PCD insert, separate weight of insert and base plate is to be given. 2. Specific composition of "Super hard material" plate. 3. Calculation of wastage from drawing dimension of each export product giving weight of each raw material.			

73	Case No.: 19/22/80-ALC2/2011	Party Name:VITROMED HEALTHCARE	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00451/AM12/	RLA File :05/24/040/00291/AM12/	Lic.No/Date:0510311113 13.12.2011	Defer Date:17.04.2012
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 17.04.2012.			

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Case No.: 22/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
HQ File :01/80/050/00454/AM12/	RLA File :04/24/040/00086/AM12/	Lic.No/Date:0410131680 14.12.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note 3(6)/2012-TSW(B) dated Nil decided to ratify the norms in respect of the subject advance authorization as under:-			
Export product	(numbers) Weight MT	Imported materials Raw	Quantity recommended in MT
ESP	(4) 8845	CS Coil CS Pipes SS Wire	709(4%) 336(2%) 60.6(1%)
APH	(2) 1488	AS Plate	158.33 (3%)
Fan (ID, FD, PA)	(8) 415	AS Plate	28.54 (3%)
Dampers & Gates	(38/44) 609	AS Plate Haste Alloy Sheet SS Rounds	145.02 (3%) 7.5 (2%) 1.3 (10%)
Remaining 16 components are to be allowed on net to net basis with accountability clause.			
The RLA may take necessary action accordingly.			

75	Case No.: 39/22/80-ALC2/2011	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00471/AM12/	RLA File :07/24/040/00366/AM12/	Lic.No/Date:0710084660	Defer

14.12.2011

Date:17.04.2012

Decision : The Committee noted that the firm has not reply vide this office letter dated 07.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 17.04.2012.

76	Case No.:25/22/80-ALC2/2011	Party Name:ALLMINERAL ASIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00457/AM12/	RLA File :02/24/040/00150/AM12/	Lic.No/Date:0210171021 16.12.2011	
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No. 30(108) 2011-ME dated 02.03.2012 decided to ratify the norms in respect of the subject advance authorization on Net-to-Net basis with accountability clause. The RLA may take necessary action accordingly.			

77	Case No.:26/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00458/AM12/	RLA File :52/24/040/00042/AM12/	Lic.No/Date:5210037449 16.12.2011	Defer Date:17.04.2012
	Decision : The Committee decided to forward a copy of firm's reply dt.10.03.2012 to DIPP for examination and comments and the case is to be re-listed on 17.04.2012.			

78	Case No.:34/22/80-ALC2/2011	Party Name:MAHINDRA NAVISTAR ENGINES PVT. LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00466/AM12/	RLA File :03/95/040/00731/AM12/	Lic.No/Date:0310671168 16.12.2011	
	Decision : On the recommendation of DHI representative present in the meeting, The Committee decided to ratify the norms in respect of the subject advance authorization on Net-to-Net basis with accountability clause under GN4. The RLA may take necessary action accordingly.			

79	Case No.:30/22/80-ALC2/2011	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Approved
	HQ File :01/80/050/00462/AM12/	RLA File :03/95/040/00732/AM12/	Lic.No/Date:0310671588 19.12.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 decided to ratify the norms in respect of the subject advance authorization as per comments in Advance Authorization No.0310567032 dated 29.03.2010 of M/s Vidyut Metallics Pvt. Ltd. ratified in NC meeting dated 25.05.2010 after taking cue from SION C-873 and as under:- - Net weight of export product to be specified as 164860 Kgs. - Word "Relevant" to be prefixed with the description of import item at Sl. No. 1 and its quantity to be allowed as 11024 Kgs. inclusive of 75 % wastage. - Quantities of import items at S.Nos. 2, 3, 7 & 8 to be allowed as 136290 Kgs, 6050 Kgs, 3080 Kgs & 28160 Kgs respectively inclusive of 10 % wastage. - Quantities of import items at S.Nos. 4 & 5 to be allowed as applied for i.e. 455 Kgs each. inclusive of 30 % wastage. - Quantity of import item at Sl. No. 6 to be allowed as 78 Kgs. inclusive of 30 % wastage			

f) Quantities of import items at S.No. 9, 10, 11 & 12 put together to be allowed within 1% of fob value of exports.

The RLA may take necessary action accordingly.

80	Case No.: 40/22/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00472/AM12/	RLA File :04/24/040/00246/AM12/	Lic.No/Date:0410131869 20.12.2011	Defer Date:17.04.2012
	Decision : As per DC(MSME) UO note No.30(116) 2011-ME dated 27.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.04.2012: - 1. Weight calculation of blank as shown in process flow sequence is not correct, kindly check and inform. 2. Sample of export product / blank. 3. Weight of each export product.			

81	Case No.: 35/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00467/AM12/	RLA File :07/24/040/00371/AM12/	Lic.No/Date:0710084884 21.12.2011	Defer Date:17.04.2012
	Decision : The Committee noted that a deficiency letter from MSME dt.24.02.2012 has been sent to firm on 05.03.2012 and decided to await the firm's reply. The case is to be re-listed on 17.04.2012.			

82	Case No.: 36/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00468/AM12/	RLA File :07/24/040/00370/AM12/	Lic.No/Date:0710084928 22.12.2011	Defer Date:17.04.2012
	Decision : The Committee noted that a deficiency letter from MSME dt.24.02.2012 has been sent to firm on 05.03.2012 and decided to await the firm's reply. The case is to be re-listed on 17.04.2012.			

83	Case No.: 2/22/80-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00434/AM12/	RLA File :03/95/040/00814/AM12/	Lic.No/Date:0310673988 02.01.2012	Defer Date:17.04.2012
	Decision : The Committee noted that the firm has not reply vide this office letter dated 08.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 17.04.2012.			

84	Case No.: 29/22/80-ALC2/2011	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00461/AM12/	RLA File :31/83/040/00196/AM12/	Lic.No/Date:3110052234 04.01.2012	Defer Date:17.04.2012
	Decision : As per DC(MSEM) UO note No.30(130) 2011-ME dated 23.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.04.2012: - 1. The qty of import as shown in application at two places differs, at annx 34 the import items are 20 and other place these are 21. 2. Use and Justification of qty of import in respect of item mentioned at sl. No. 15 and consumables.			

5. Process of manufacturing Assy drawing of export product showing placement of various components.

85	Case No.:7/26/80-ALC2/2011	Party Name:SAGE METALS LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00529/AM12/	RLA File :05/24/040/00218/AM12/	Lic.No/Date:0510314120 11.01.2012	Defer Date:17.04.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 17.04.2012.			

86	Case No.:8/26/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00530/AM12/	RLA File :05/24/040/00351/AM12/	Lic.No/Date:0510314124 11.01.2012	Defer Date:17.04.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC for examination and submission of comments. The case may be re-listed on 17.04.2012.			

87	Case No.:1/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00523/AM12/	RLA File :31/82/040/00352/AM12/	Lic.No/Date:3110052949 14.02.2012	Defer Date:17.04.2012
	Decision : The Committee deliberated the written comments of DHI dated 06.03.2012 advising to ratify the norms of subject Advance Authorization but to consult DIT also in this regard. The Committee therefore decided to send the application along with comments of DHI to DIT. The case is to be re-listed on 17.04.2012.			

88	Case No.:2/26/80-ALC2/2011	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00524/AM12/	RLA File :03/95/040/00946/AM12/	Lic.No/Date:0310681954 14.02.2012	Defer Date:17.04.2012
	Decision : The Committee noted that the firms application forward to DC(MSME) for examination and comments. the case is to be re-listed on 17.04.2012.			

89	Case No.:3/26/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00525/AM12/	RLA File :03/95/040/00952/AM12/	Lic.No/Date:0310682407 17.02.2012	Defer Date:17.04.2012
	Decision : The Committee noted that the firms application has been forwarded to DC(MSME) for examination and comments. The case is to be re-listed on 17.04.2012.			

90	Case No.:4/26/80-ALC2/2011	Party Name:NELCO LIMITED.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Closed
	HQ File :01/80/050/00526/AM12/	RLA File :03/95/040/00951/AM12/	Lic.No/Date:0310682411 17.02.2012	
	Decision : The Committee noted that the RA Mumbai has informed vide their letter dt 17.02.2012 that the advance			

Decision : The Committee noted that the RLA, Precision has informed the their letter dt.17.02.2012 that the advance authorization has been issued under GN-4. The Committee therefore decided to close the case on the part of NC.

The RLA may take necessary action accordingly.

91	Case No.: 5/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00527/AM12/	RLA File :31/82/040/00353/AM12/	Lic.No/Date:3110053010 20.02.2012	Defer Date:17.04.2012
	Decision : The Committee deliberated the written comments of DHI dated 06.03.2012 advising to ratify the norms of subject Advance Authorization but to consult DIT also in this regard. The Committee therefore decided to send the application along with comments of DHI to DIT for examination and comments. The case is to be re-listed on 17.04.2012.			

92	Case No.: 6/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00528/AM12/	RLA File :31/82/040/00360/AM12/	Lic.No/Date:3110053069 21.02.2012	Defer Date:17.04.2012
	Decision : The Committee deliberated the written comments of DHI dated 06.03.2012 advising to ratify the norms of subject Advance Authorization but to consult DIT also in this regard. The Committee therefore decided to send the application along with comments of DHI to DIT for examination and comments. The case is to be re-listed on 17.04.2012.			

93	Case No.: 9/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00531/AM12/	RLA File :31/82/040/00365/AM12/	Lic.No/Date:3110053098 22.02.2012	Defer Date:17.04.2012
	Decision : The Committee deliberated the written comments of DHI dated 06.03.2012 advising to ratify the norms of subject Advance Authorization but to consult DIT also in this regard. The Committee therefore decided to send the application along with comments of DHI to DIT for examination and comments. The case is to be re-listed on 17.04.2012.			

94	Case No.: 10/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00532/AM12/	RLA File :31/82/040/00372/AM12/	Lic.No/Date:3110053147 24.02.2012	Defer Date:17.04.2012
	Decision : The Committee deliberated the written comments of DHI dated 06.03.2012 advising to ratify the norms of subject Advance Authorization but to consult DIT also in this regard. The Committee therefore decided to send the application along with comments of DHI to DIT for examination and comments. The case is to be re-listed on 17.04.2012.			

95	Case No.: 11/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:26/80-ALC2/2011 06.03.2012	Status: Deferred
	HQ File :01/80/050/00533/AM12/	RLA File :31/82/040/00376/AM12/	Lic.No/Date:3110053155 27.02.2012	Defer Date:17.04.2012
	Decision : The Committee deliberated the written comments of DHI dated 06.03.2012 advising to ratify the norms of subject Advance Authorization but to consult DIT also in this regard. The Committee therefore decided to send the application along with comments of DHI to DIT for examination and comments. The case is to be re-listed on			

S.No.32

Case No. A - 18	M/s. Larsen & Toubro Limited, Mumbai	HQ F.No.01/80/162/01101/AM12/DES.I	Lic. No. & date 0310595344 dt.06.10.2010
Meeting No. 26/12		RA.F.No.03/95/039/00006/AM11	
Date: 06.03.2012		Fixation of Norms for Annual Requirement	

The Committee noted that a copy of firm's application has been sent to DHI on 28.02.2012 for examination and comments and the case is under examination with DHI. The case is to be re-listed on 17.04.2012.

S.No.612

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date 6110000343 dt.19.08.2009
Meeting No. 26/12		RA.F.No.61/24/040/00020/AM10	
Date: 06.03.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

S.No.613

Case No. A/R-18	M/s. Theyssenkrup Industries India Pvt. Ltd., Pune	HQF.No.01/80/050/00022/AM11/DES.I	Lic. No. & date 3110041936 dt.15.02.2010
Meeting No. 26/12		RA.F.No.31/24/040/00198/AM10	
Date: 06.03.2012		Ratification of norms	

The Committee noted that a copy of firm's reply dated 01.02.2012 has been sent to DHI on 09.02.2012 for examination and comments, the case is under examination with DHI. The case is to be re-listed on 17.04.2012.

S.No.614

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date 3110042306 dt.10.03.2010
Meeting No. 26/12		RA.F.No.31/24/040/00213/AM10	
Date: 06.03.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

S.No.615

Case No. A/R-58	M/s. Elecon Engineering Co. Ltd., Gujarat	HQF.No.01/80/162/0000518/AM11/DES.I	Lic. No. & date 3410008330 dt.29.08.2003
Meeting No. 26/12		RA.F.No.34/82/042/00007/AM04	
Date: 06.03.2012		Ratification of norms	

The Committee noted that the has sought time for one month vide their letter dt.02.03.2012 that the case is under examination with DHI. The Committee, therefore, decided to defer the case and to re-list the case 17.04.2012.

S.No.616

Case No. A/R-63	M/s. The Saraswati	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date
Meeting No. 26/12	Industrial Syndicate Ltd.,	RA.F.No.05/24/040/01081/AM07	0510202875 dt.24.04.2007
Date: 06.03.2012	New Delhi	Revision of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

S.No.617

Case No. A/R-139	M/s. Cartoon Sanitation Pvt.	HQF.No.01/80/050/00824/AM11/DES.I	Lic. No. & date
Meeting No. 26/12	Ltd., Mathura(UP)	RA.F.No.06/24/040/00056/AM11	0610020559 dt.12.01.2011
Date: 06.03.2012		Ratification of norms	

The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 and decided to reject the request of the firm for reduction in export weight on the following reasons:-

- (i). A team of Norms Committee had visited the factory of M/s Cartoon Sanitation Pvt. Limited, Mathura in December, 2009 to see their manufacturing operations and assess wastages and submit a report to facilitate the Norms Committee to take a decision for fixation of Input Output Norms. During visit, it was seen that Sanitary/Bathroom fittings are made of Zinc Alloy containing approx 96-97 % of Zinc and balance 3-4 % of alloying metals.
- (ii). Further, export weight also included coating material weight & weight of inputs other than Zinc alloy. In their application, firm had indicated that weight of these inputs (indigenous) in 1 Kg. of export product is 52 gms.
- (iii). Therefore, firm's request for reduction in export weight from 1054 MT to 1000 MT has been rejected.

The RLA may take necessary action accordingly.

S.No.618

Case No. A/R-140	M/s. G.B. Engineering Pvt.	HQF.No.01/80/050/00682/AM11/DES.I	Lic. No. & date
Meeting No. 26/12	LTd., Tiruchirapalli	RA.F.No.04/24/040/00196/AM11	0410119183 dt.25.11.2010
Date: 06.03.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

S.No.619

Case No. A/R-153	M/s. Maini Precision	HQF.No.01/80/050/00147/AM06/DES.I	Lic. No. & date
Meeting No. 26/12	Products Pvt. Ltd., Bangalore	RA.F.No.07/24/040/00091/AM06	0710037715 dt.09.05.2005
Date: 06.03.2012		Ratification of norms	

The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Export Item No.	Export Weight (In Kgs)	Import Weight after 15% / 5 % recovery (In Kgs)	Wastage (%)
1	2024	6538	223 % after 15 % recovery
2	2002	5255	162 % after 5 % recovery
3	2160	7357	240 % after 5 % recovery
4	1106	2481	124 % after 15 % recovery
5	3520	12824	264 % after 15 % recovery
6	3058	10020	228 % as applied for
7	1620	7909	388 % after 5 % recovery
8	4800	6859	43 % as applied for

The RLA may take necessary action accordingly.

S.No.620

CaseNo.A/R-156	M/s. Lloyd & Electric Engineering Ltd., New Delhi	HQF.No.01/80/050/00101/AM12/DES.I	Lic. No. & date 0510292264 dt.31.05.2011
Meeting No. 26/12		RA.F.No.05/23/040/00076/AM12	
Date: 06.03.2012		Revision of norms	

As per DIPP UO note dated 06.03.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.04.2012: -

1. Quantity of export product in Nos. also in addition to its weight.
2. Information in respect of Sl. No. 5 of Standard Deficiency Format.
3. Weight of import item at Sl. No. 4 in Kgs.. also in addition to its quantity in Nos.
4. Quantity of import item at Sl. No. 4 required per init of export product.

S.No.621

CaseNo.A/R-160	M/s. Shakti Pumps India P. Ltd., Indore	HQF.No.01/80/050/00150/AM12/DES.I	Lic. No. & date 1110024619 dt.27.04.2011
Meeting No. 26/12		RA.F.No.11/24/040/00031/AM11	
Date: 06.03.2012		Revision of norms	

The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 decided to ratify the norms in respect of the subject advance authorization as under:-

1. The description of import items at Sl. No. 1 & 2 is to be modified as “ Stainless Steel Coils of relevant thickness”
2. For import item at Sl. No. 1, wastage of 2 % is considered reasonable as manufacturing operations involving wastages are only slitting/strip cutting .

The RLA may take necessary action accordingly.

S.No.622

CaseNo.A/R-161	M/s. The Indure P. Ltd., Bangalore	HQF.No.01/80/050/00089/AM11/DES.I	Lic. No. & date 0510264158 dt.12.05.2010
Meeting No. 26/12		RA.F.No.05/24/040/00020/AM11	
Date: 06.03.2012		Revision of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

S No 623

CaseNo.A/R-164	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date
Meeting No. 26/12		RA.F.No.11/24/040/00011/AM11	1110022638 dt.18.06.2010
Date: 06.03.2012		Revision of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

S.No.624

CaseNo.A/R-165	M/s.IDMC Limited Gujarat	HQF.No.01/80/162/00913/AM12/DES.I	Lic. No. & date
Meeting No. 26/12		RA.F.No.34/24/040/00237/AM08	3410021360 dt.09.05.2008
Date: 06.03.2012		Ratification of Norms	

On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 17.04.2012: -

1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format – export product wise.

S.No.625

CaseNo.A/R-166	M/s.Ohsung Ltd., Pune	HQF.No.01/80/050/00428/AM10/DES.I	Lic. No. & date
Meeting No. 26/12		RA.F.No.31/24/040/00121/AM10	3110040185 dt.07.10.2009
Date: 06.03.2012		Ratification of Norms	

The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 decided to modify the norms as under on repeat basis as per Advance Authorization No. 3110034554 dated 27.05.2008 ratified in NC meeting No. 11/12 dated 23.08.2011:

1. Quantity of import item at Sl.No. 6 may be allowed as 19.53 MT inclusive of 100 % wastage.

The RLA may take necessary action accordingly.

Sl.No.212

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ-SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No. 26/12		Fixation of regular wastage norms for manufacturing of different types of “Starter, Alterator, Wiper Motor and Compressor”.
Date: 06.03.2012		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

S.No.213

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 26/12		Fixation of SION for the export product “Common Rail Injector Parts”
Date: 06.03.2012		

The Committee noted that a copy of firm’s reply dated 10.01.2012 has been sent to DHI on 14.02.2012 for examination and comments, as the case is to be re-listed on 17.04.2012.

S.No.214

Case No. C - 04	M/s. International Tubular Services (India) Pvt. Ltd., Talaja	F.No.01/80/162/00007/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for the export product “4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU
Date: 06.03.2012		

The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and the case is similar to M/s. Botil Oil Tool Pvt. Ltd.. Since a Team Visit has been proposed to M/s. Botil Oil Tool Pvt. Ltd., the Committee decided to consider the case after the proposed Team Visit in the case of M/s. Botil Oil Tool Pvt. Ltd. The case is to be re-listed on 17.04.2012.

S.No.215

Case No. C - 07	M/s. BOSCH Limited, Bangalore	HQF.No.01/80/162/00683/AM10/DES.I
Meeting No. 26/12		Request for fixation of SION for the export product “Viz. Common Rail Pump”
Date: 06.03.2012		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 17.04.2012.

S.No.216

Case No. C - 08	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00262/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export”
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.217

Case No. C - 09	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00263/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export”
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.218

Case No. C - 10	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00249/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export”
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.219

Case No. C - 20	M/s. ITS India Pvt. Ltd., Talaja (Maharashtra)	HQF.No.01/80/162/00287/AM12/DES.I
Meeting No. 26/12		Fixation of input output norms for the export product “6 ½ Energie Jar (Parts of Oil Field Equipment/ Drilling Machinery) and components thereof”.
Date: 06.03.2012		

The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and the case is similar to M/s. Botil Oil Tool Pvt. Ltd.. Since a Team Visit has been proposed to M/s. Botil Oil Tool Pvt. Ltd., the Committee decided to consider the case after the proposed Team Visit in the case of M/s. Botil Oil Tool Pvt. Ltd. The case is to be re-listed on 17.04.2012.

S.No.220

Case No. C - 21	M/s. ITS India Pvt. Ltd., Talaja (Maharashtra)	HQF.No.01/80/162/00234/AM12/DES.I
Meeting No. 26/12		Fixation of ad-hoc norms under para 6.8(e) of FTP 2009-14 for the export product “ 8” Energie

Date: 06.03.2012	Energizaer (Parts of Oil field Equipment / Drilling Machinery) and components thereof".
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The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and the case is similar to M/s. Botil Oil Tool Pvt. Ltd.. Since a Team Visit has been proposed to M/s. Botil Oil Tool Pvt. Ltd., the Committee decided to consider the case after the proposed Team Visit in the case of M/s. Botil Oil Tool Pvt. Ltd. The case is to be re-listed on 17.04.2012.

S.No.221

Case No. C - 23	Reference received from PC-VI of M/s.	HQF.No.01/80/92/180/NORMS/AM12/PC-VI/DES.I
Meeting No. 26/12	Getrag Hi-Tech Gears Pvt. Tld., Bhiwani(Rajasthan)	Fixation of input output wastage norms for eh export product "Timing Gears" in respect of LOP NO.03-129/99-100%EOU.
Date: 06.03.2012		

The Committee noted that the firms application has been sent to DHI on 19.10.2011 and therefore decided to forward the firm's application to DC(MSME) for examination and comments, the case pertains to them. The case is to be re-listed on 17.04.2012.

S.No.222

Case No. C - 24	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00635/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.223

Case No. C - 25	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00637/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.224

Case No. C - 26	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00638/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.225

Case No. C - 27	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00639/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.226

Case No. C - 28	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00640/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.227

Case No. C - 29	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00636/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

S.No.228

Case No. C - 30	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00634/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

Sl.No.229

Case No.C-12	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00247/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

Sl.No.230

Case No.C-13	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00246/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

Sl.No.231

Case No.C-14	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00245/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

Sl.No.232

Case No.C-15	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00248/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .
Date: 06.03.2012		

The Committee decided to examine the case on file in DES-I.

Sl.No.233

Case No.C-16	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00243/AM12/DES.I
Meeting No. 26/12		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against
Date: 06.03.2012		

		Brand Rate Duty Draw Back against deemed export .
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The Committee decided to examine the case on file in DES-I.

Sl.No.234

Case No.C-17	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00244/AM12/DES.I
Meeting No. 26/12		
Date: 06.03.2012		Fixation of wastage norms for “Special Brand Rate Duty Draw Back” against deemed export .

The Committee decided to examine the case on file in DES-I.

Sl.No.235

Case No. C – 34	M/s. LEO Primecomp Pvt. LTd., Puducherry	HQ F.No.01/80/162/00914/AM12/DES-I
Meeting No. 26/12		Fixation of input output norms for the export product “Machined, Assembled and Plastic Components meant for Banking Sector” in respect of 100% EOU.
Date: 06.03.2012		

The Committee deliberated the written comments of DIPP received vide their UO Note dated 06.03.2012 and decided to allow Scrap wastage norms for various components of “Automatic Teller Machines” to be fixed for the EOU in terms of para 6.8(e) of the Foreign Trade Policy 2009-14, as per the Inspection report of MSME-Development Institute, Chennai submitted by them to Development Commissioner, Madras Special Economic Zone.

The DC(MSEZ) may take necessary action accordingly.

Sl.No.236

Case No. C – 35	M/s. Poly Medicure Ltd., Haryana	HQ F.No.01/80/162/00947/AM12/DES-I
Meeting No. 26/12		Fixation of wastage norms in respect of 100% EOU.
Date: 06.03.2012		

The Committee noted that the written comments called for from C&PC are yet to be received and therefore decided to remind them. The case is to be re-listed on 17.04.2012.

Sl.No.237

Case No. C – 36	M/s. PTC Industries Ltd.,	HQ F.No.01/80/162/00535/AM11/DES-I
Meeting No. 26/12		Clarification on admissibility of DEPB benefit against export product “Hatch used in Barges is covered under DEPB Sl. No. 530B of product code 61 – reg.
Date: 06.03.2012		

The Committee noted that copy of firm’s representation has been sent to all TAs and decided to remind them. The case is to be re-listed on 17.04.2012.

Sl.No.238

Case No. C – 37	M/s. Pulsalkar Fluid Power Pvt. Ltd., Pune	HQ F.No.01/80/162/01083/AM12/DES-I
Meeting No. 26/12		Fixation of Ad-hoc Input Output Norms of 100% EOU – reg.
Date: 06.03.2012		

The Committee noted that the firm’s application has been sent to DIPP on 28.02.2012 for examination and the case is under examination with DIPP. The case is to be re-listed on 17.04.2012.
